Duping for jobs in Delhi Metro

†2431. SHRI LAL SINH VADODIA: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that a number of cases of duping in the name of providing jobs in Delhi Metro have come to light;

(b) if so, whether Government is considering to take any substantial and effective steps to curb this practice; and

(c) if so, the details thereof and by when the steps would be taken and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU) (a) Yes, Sir. A few cases of duping in the name of providing job in Delhi Metro has come to the notice of Delhi Metro Rail Corporation Ltd. (DMRC).

(b) and (c) DMRC has informed that as and when such cases come to light, it has taken immediate steps to bring it to the notice of Police authorities. First Information Reports (FIRs) have also been lodged. DMRC has been making candidates aware by putting advertisements in the newspapers from time to time about the process of recruitment in DMRC and cautioning the candidates against any agency/person. All direct recruitment vacancies in DMRC are filled up through a process of positive act of selection involving written examination, psychological test/interview, etc. The vacancies are advertised in Employment News (English, Hindi and Urdu) and other leading newspapers of the country in addition to DMRC website. All information pertaining to recruitment are invariably put on DMRC's website.

Proposal for BRIMSTOWAD

†2432. SHRI RAMDAS ATHAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government has received any proposal from the State Government of Maharashtra with regard to giving approval to Brihan Mumbai Storm Drainage Project (BRIMSTOWAD) in Mumbai;

(b) if so, the details thereof as on date;

(c) the latest status of this proposal; and

(d) when this proposal is proposed to be finalised and the reasons of delay in this regard?

†Original notice of the question was received in Hindi.

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) to (d) For the improvement of Storm Water Drainage in Mumbai including rehabilitation of old drainage lines and installation of new storm water pumping station, the Central Government sanctioned the Brihan Mumbai Storm Water Drainage Project (BRIMSTOWAD) at a cost of ₹ 1200.53 crore for the work components identified in the Detailed Project Report (DPR) submitted by the Municipal Corporation of Greater Mumbai (MCGM) as special plan assistance to the Government of Maharashtra (GoM) with the condition that all escalation, land and rehabilitation costs would be borne by MCGM/GoM. So far ₹ 1000 crore has been released. Also, as reported by MCGM, physical progress of the project is 80% as 16 works are completed against 20 works proposed in the project.

E-waste management system

2433. SHRI PALVAI GOVARDHAN REDDY : Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state :

(a) the e-waste management system in major urban cities of the country;

(b) whether e-waste has been categorized as per toxicity levels, if so, the details thereof; and

(c) the manner in which e-waste is being recycled for further use in environment-friendly way?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) The Ministry of Environment, Forests and Climate Change has notified the e-waste (Management and Handling) Rules in May 2011, which have come into force with effect from 1st May 2012. The concept of Extended Producers Responsibility (EPR) has been enshrined in these Rules. As per these Rules, the producers are required to collect e-waste generated from the end of life of their products by setting up collection centers or take back systems either individually or collectively. E-waste recycling can be undertaken only in facilities authorized and registered with the concerned State Pollution Control Boards/Pollution Control Committee (PCCs). Wastes generated are required to be sold to a registered or authorized recycler or re-processor having environmentally sound facilities.

(b) and (c) The e-waste has not been categorized on the basis of toxicity level in the Rules. The end of life electrical and electronic equipment listed in Schedule-I of e-waste Rules, 2011 are classified as e-waste. E-waste is to be recycled in an environmentally sound manner in the e-waste recycling facilities having authorization from the concerned State Pollution Control Boards. Provision exists under the Rules for Reduction in the use of Hazardous Substances (RoHS) in the manufacture of electrical and electronic equipment.